COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal No. 204 of 2017

Dated: 29th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Essar Power (MP) Ltd Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission Respondent(s)

& Anr.

Counsel for the Appellant(s) : Mr. Alok Shankar

Mr. Mahip Singh

Counsel for the Respondent(s) : Ms. Aradhna Tandon for R-1

Ms. Anuradha Mishra for R-2

<u>ORDER</u>

Mr. Alok Shankar, learned counsel states that he has instructions to appear in the matter on behalf of the Appellant in the place of earlier counsel and seeks some time to file vakalatnama and rejoinder as well. Two weeks time is granted. Learned counsel may take steps to file vakalatnama and also file rejoinder on or before 14.09.2018 with advance copy to the other side.

List the matter on 19.09.2018.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson